CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 89404 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-89/2018-19 dated 31.05.2018 passed by the Commissioner of Central Tax (Appeals-I), Pune.)

M/s ACG Pharma Technologies Pvt. Ltd. ....Appellant
Gat No. 1009, 1116/1,
Shirwal, Tal.- Khandala,
Satara, Maharashtra - 412801

VERSUS

Commissioner of Central Excise & Service Tax, Pune-I ....Respondent
41-A, ICE House, Sassoon Road,
Opp. Wadia College,
Pune – 411 001

APPERANCE:

None for the Appellant
Shri Sanjay Hasija, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85078 / 2021

Date of Hearing: 19.01.2021
Date of Decision: 19.01.2021

Appellant is absent. Learned Authorised Representative for the respondent-department submitted Form No. SVLDRS-4 and stated that no further amount is outstanding against the appellant who sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Authorised Representative also submitted copy of Form No. SVLDRS-4 issued to the appellant.

3. Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

4. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad